



2026:AHC:29287

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 755 of 2025

Jairam

.....Petitioner(s)

Versus

State Of U.P. And 20 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kirtikar Pande
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The instant writ petition has been filed, inter alia for the following reliefs:-

"I) Issue a writ, order or direction in the nature of mandamus to command the respondent no.2 to decide the case No. TB25 (Jairam Vs. State of U.P. & others), under Section 9A(2) of C.H. Act dated 27.02.2024 (as annexure-1 to the writ petition) filed by the petitioner, in respect to the Khata No. 1548 Arajji No. 500 area 65 decimal, Arajji No. 924 area 62 decimal and Arajji No. 877 area 0.16 decimal situated in revenue village- Pur, Pargana Sikandarpur Purvi, Tehsil Sikandarpur, District Ballia Pending before him expeditiously and within a period, so prescribed by this Hon'ble Court."

3. Learned Standing Counsel, on the basis of the instructions, submits that the objection will be decided very soon. He further submits that he has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to learned Consolidation Officer, Sikandarpur, District-Ballia (Respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to

the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **three months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 2, 2026
Neetu

(Dinesh Pathak,J.)